

LOK SABHA

Tuesday, 21st February, 1956

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

MINISTRY OF COMMERCE AND INDUSTRY
NOTIFICATIONS

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following Notifications of the Ministry of Commerce and Industry, in pursuance of an assurance given during the discussion on the Industries (Development and Regulation) Amendment Bill, 1953 :—

(1) Notification No. S.R.O. 3436/IDRA/18A/1/55, dated the 8th November, 1955; [Placed in the Library. See No. S—35/56]

(2) Notification No. S.R.O. 3437/IDRA/18A/2/55, dated the 8th November 1955; placed in the Library. See No. S—36/56]

(3) Notification No. S.R.O. 3440/IDRA/18A/5/55, dated the 9th November 1955; [Placed in the Library. See No. S—37/56]

(4) Notification No. S.R.O. 3564/IDRA/18A/3/55, dated the 25th November 1955; [Placed in the Library. See No. S—33/56]

(5) Notification No. S.R.O. 3565/IDRA/18A/4/55, dated the 25th November, 1955; [Placed in the Library. See No. S—34/56]

1—6 Lok Sabha

AMENDMENTS TO DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
RULES.

The Deputy Minister of Rehabilitation (Shri J.K. Bhonsle): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 31/R. Amdt. III, dated the 31st December, 1955, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955; [Placed in the Library. See No. S—46/56]

PREVENTION OF CORRUPTION
(AMENDMENT) BILL

OPINIONS

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. VII containing opinions on the Prevention of Corruption (Amendment) Bill, 1954, which was circulated for the purpose of eliciting opinion thereon by the 31st July, 1955.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two Messages received from the Secretary of Rajya Sabha :—

(i) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th February, 1956, has passed the enclosed motion referring the Copyright Bill, 1955, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

[Secretary]

MOTION

That the Bill to amend and consolidate the law relating to Copyright be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from this House, namely :—Shri Mohamed Valiulla, Prof. R. D. Sinha Dinkar, Shri G. Ranga, Shri Nawab Singh Chauhan, Dr. Raghuvira, Shri Banarasi Das Chaturvedi, Shrimati Lilavati Munshi, Shri Raghavendrarao, Dr. Raghubir Singh, Shri Shyam Dhar Misra, Kakasahab Kalelkar, Shri Abdur Rezzak Khan, Shri N. B. Deshmukh, Shri Rajendra Pratap Sinha, Dr. K. L. Shrimali, and 30 Members from the Lok Sabha;

That in other respects, the Rules meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee; and that the Committee shall make a report to this House by the 25th May, 1956."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Multi-Unit Co-operative Societies (Amendment) Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 16th February, 1956."

MULTI-UNIT CO-OPERATIVE SOCIETIES (AMENDMENT) BILL

Secretary : Sir, I lay the Multi-Unit Co-operative Societies (Amendment) Bill, 1956, as passed by Rajya Sabha, on the Table of the House.

ESTIMATES COMMITTEE
NINETEENTH REPORT

श्री बी० जी० मेहता (गोहिलवाड) : उपाध्यक्ष महोदय, मैं रेलवे मंत्रालय सम्बंधी एस्टीमेट कमेटी की उन्नीसवीं रिपोर्ट लोकसभा की टेबल पर रखता हूँ।

Shri U. M. Trivedi (Chittor) : May I seek one information from you? Notice was given of a breach of privilege motion about four days back. But we have not heard anything about it so far. When are we likely to hear about it?

Mr. Deputy-Speaker : Branch of privilege regarding what?

Shri U. M. Trivedi : Breach of privilege arising out of Babu Ramnarayan Singh's arrest.

Mr. Deputy-Speaker : I shall make enquiries immediately.

Shri Kamath (Hoshangabad) : I had also given notice of a breach of privilege motion about the prevention of Members of Parliament from attending the sitting of the Lok Sabha in time on the 16th instant, when the Shah of Iran came.

Mr. Deputy-Speaker : I shall make enquiries and send word to the hon. Member.

ALL-INDIA INSTITUTE OF MEDICAL SCIENCES BILL

Clause 9—(Office of President etc.)

Mr. Deputy-Speaker : The Lok Sabha will now resume clause by clause consideration of the All-India Institute of Medical Sciences Bill, 1955. Clauses 2 to 8, and 10 to 30 have already been disposed of. Clause 9 of the Bill is under consideration, along with clause 1, the Title, the Enacting Formula etc.

After this Bill is passed, the Lok Sabha will resume discussion on the Motion of Thanks on the Address by the President.

Pandit Thakur Das Bhargava, who was in possession of the House, may now continue his speech.